

(2024) 11 UK CK 0088

Uttarakhand High Court

Case No: First Bail Application No. 1677 Of 2024

Shashank Singh

APPELLANT

Vs

State Of Uttarakhand

RESPONDENT

Date of Decision: Nov. 8, 2024

Acts Referred:

- Indian Penal Code, 1860 - Section 120B, 395, 412, 420, 467, 468, 471

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Bharat Chaudhary, Vipul Painuly

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in Case Crime No. 520 of 2023, under Section 120B, 395, 412, 420, 467, 468, 471 IPC, Police Station Kotwali Dehradun, District Dehradun. He has sought his release on bail.
2. Heard learned counsel for the parties and perused the record.
3. Learned counsel for the applicant would submit that there is no evidence against the applicant except the confession of the applicant as well as the statement of the co-accused. The applicant was confined in a jail at the relevant time.
4. These facts are admitted to learned State counsel
5. Having considered the entirety of facts, this Court is of the view that the applicant deserves to be enlarged on bail.
6. The bail application is allowed.
7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each of the like amount, to the satisfaction of the Court concerned.